

THE INDIAN LEGAL SERVICE RULES, 1957

In exercise of the powers conferred by the proviso to Article 309 of the Constitution of India and of all other powers enabling him in that behalf, the President hereby makes the following rules:-

1. SHORT TITLE AND COMMENCEMENT:

- 1) These Rules be called the Indian Legal Service Rules, 1957.
- 2) They shall come into force on the 1st day of October, 1957.

GSR 3084 dtd. 25.9.57 [P. 1-4/ notified copy]
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2. DEFINITIONS: In these rules,-

- a) 'Commission' means the Union Public Service Commission;
- b) 'Department' means the Department of Legal Affairs or the Legislative Department in the Ministry of Law;
- c) 'duty post' means any post in the Ministry of Law whether permanent or temporary of a category specified in the First Schedule;
- d) 'grade' means a grade of the Service;
- e) 'qualified legal practitioner' means-
 - i) in relation to appointment to a duty post in Grade II by direct recruitment, an Advocate or a pleader who has practiced as such for at least thirteen years, or an attorney of the High Court of Bombay or Calcutta who has practiced as such attorney and an advocate for a total period of at least eleven years;
 - ii) in relation to appointment to a duty post in Grade III by direct recruitment, an advocate or a pleader who has practiced as such for at least ten years, or an attorney of the High Court of Bombay or Calcutta who has practiced as such for at least eight years or has practiced as such attorney and an advocate for a total period of at least eight years;
 - iii) in relation to appointment to a duty post in Grade IV by direct recruitment, an advocate or a pleader who has practiced as such for at least seven years, or an attorney of the High Court of Bombay or Calcutta who has practiced as such for at least five years or has practiced as such attorney and an advocate for a total period of at least five years;
- f) 'Schedule' means a Schedule to these rules; and
- g) 'Service' means the Indian Legal Service constituted under rule 3.

GSR 72 dtd. 18.12.78 [P. 27/ notified copy]

